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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

C.P. (I.B) No. 69/9/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2018

Name of the Company: Rays International  
V/s.  
Euphoria Technologies Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CA. SANJAY RUIA	PCA	Petitioner	<u>S.K. Ruia</u>
2.				

**ORDER**

Learned FCA Mr. Sanjay Ruia present for Operational Creditor/ Petitioner. None present for Respondent.

Petitioner filed purshis seeking permission to withdraw the petition in view of settlement.

Permission is granted.

Petition is disposed of as withdrawn.

  
MANORAMA KUMARI  
MEMBER JUDICIAL

Dated this the 7th day of March, 2018.

  
HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL